Amendment made :

Page 11,---

for lines 34 to 39, substitute -

"(d) one person to be nominated by the State Government to represent the interest, which in the opinion of the State Government ought to be represented, Member:

(e) five persons, as far as practicable being persons with disabilities, to represent non-governmental organisations or associations which are concerned with disabilities, to be nominated by the State Government, one from each area of disability, Members :

Provided that while nominating persons under this clause, the State Government shall nominate at least one woman and one person belonging to Scheduled Castes or Scheduled Tribes;" (4)

(SHRI SITARAM KESHRI)

MR. SPEAKER : The queston is :

"That clause 19, as amended, stand part of the Bill."

The motion was adopted

Clause 19, as amended, was added to the Bill.

MR. SPEAKER : The question is :

"That clauses 20 to 74 stand part of the Bill."

The motion was adopted.

Clause 20 to 74 were added to the Bill.

MR. SPEAKER : The question is :

"That clause 1, the Enacting Formula, the Preamble and the Long stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were added to the Bill.

SHRI SITARAM KESRI : I beg to move :

"That the Bill, as amended, be passed."

MR. SPEAKER : The question is :

"That the Bill, as amended, be passed."

The motion was adopted.

MR. SPEAKER : All Members deserve congratulations and thanks for this.

Now, there are other Bills.

SEVERAL HON. MEMBERS : No.

SHRI RAM VILAS PASWAN (Rosera) : Respectfully now you adjourn the House sine die.

SHRI E.AHAMED (Manjeri) : Why do we not have Zero Hour because the Members have many things to express in respect of their constituencies?...(Interruptions). The telecom scam is not the only issue the country is facing...(Interruptions)

MR. SPEAKER : If they have sat, you should also sit down, please.

(Interruptions)

MR. SPEAKER : I am standing now, Mr. Ahamad.

(Interruptions)

MR. SPEAKER : Well, we have always been cooperating with each other. In all the Sessions, we have cooperated. And in this Session also, we have cooperated. On the basis of the agreement, I think the Session of this House has to be concluded now. In your wisdom, you have decided not to take up the Private Member's Business. I am not insisting on it.

14.33 hrs.

VALEDICTORY REFERENCE

[English]

MR. SPEAKER : Hon. Members, the Fifteenth Session of Tenth Lok Sabha which commenced on 27th November, 1995 is coming to a close today, i.e., 22nd December, 1995.

In this Session, 360 Questions were listed as starred, out of which 15 could be orally answered and written replies were given to the rest of the 345 Questions. Besides, 3,765 Unstarred Questions were also answered.

Six statement on important matters were made or laid by Ministers *suo motu*. Twenty Eight matters were raised by the Members under Rule 377. As usual. In the interregnum between the Question Hour and the regular business thereafter, refetred to as 'Zero Hour', Members with the Chair's permission raised a few unlisted matters, important among them being price rise, progress in the Jain Commission's Inquiry.

In the legislative sphere during the Session, five Bills could be passed, namely, the Depositories Bill, 1995; the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Bill, 1995 which is passed just now; the Uttar Pradesh State Legislature (Delegation of Powers) bill, 1995: the Appropriation (Railways) No.4 Bill, 1995 and the Appropriation (No.5) Bill, 1995.

The House also adopted three Statutory Resolutions regarding the Proclamation issued by the President on the 18th October, 1995 under Article 356 of the Constitution in relation to the State of Uttar Pradesh; the draft Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1995 framed under subsector (i) of Sector 11 of the Salaries and Allowances of Ministers Act, 1952 (58 of 1952) and laid on the Table of the House on 23.3.1995; and the continuance in force of the Proclamat on dated the 18th July, 1990 in respect of Jammu & Kashmir, issued under Article 356 of the Constitution by the President, for a further period of six months, with effect from 18th January, 1996.

On 7th December, 1995, the economic situation in the country was discussed under Rule 193 for more than five hours in which fifteen Members from various sectors of the House participated.

As far as the financial business is concerned, the Supplementary Demands for Grants (General) as well as Railways for the year 1995-96 were presented to Lok Sabha on 28th November and 11th December, 1995, discussed and voted on 6th and 22nd December, 1995 respectively.

Three Private Members Bills were introduced. The debate on the Constitution (Amendment) Bill by Shri K.P. Reddaiah Yadav to reserve seats for Other Backward Classes in Parliament and State Legislature was adjourned *sine die*. A Bill moved by Shri Syed Shahabuddin to reserve posts or appointments in Government Services and seats in educational institutions for economically weaker sectors of the society was also discussed and the debate remained inconclusive.

Further discussion on the Resolution regarding revival of sick public undertakings moved by Shri Sudarshan Raychaudhuri continued. The Resolution was discussed for about seven hours and as many as 31 Members participated.

On 12th December, 1995, a function was held in the Central Hall to confer outstanding Parliamentarian award on Shri Chandra Shekhar, former Prime Minister. Functions were also held under the auspices of Indian Parliamentary Group in the Central Hall regarding unveiling of portraits of Shri Morarji Desai, former Prime Minister, Shri N.C. Chatterjee,ex-MP and statue of Pt. Ravi Shankar Shukla.

In this Session, on ten days the House could not transact any business. If that would not have happened, we would have been very happy and it would have been better for the institution.

In the past, the problems could be solved with cooperation of all. In the future, let us hope, such problems would be solved with the cooperation of all in an emicable, democratic and legal fashion.

Despite the impasse, it was very obvious that all the Members, belonging to the ruling party and the Opposition parties, cooperated with one another, with me and the Deputy-Sepaker and other chairpersons and officers in the House as well as in the Chamber. The officers and all other employees did their duties in the best possible manner. The media persons cooperated as they have been doing. I would like to place on record my thanks to all other Presiding Officers, the Leader of the House, the Leader of the Opposition, Leaders of all parties, Members of all parties, the officers and other employees, and the media persons for all the good they did for this institution, I wish them all, all the best in the days to come.

Dr. Ramesh Chander Bhardwaj, Secretary-General, Lok Sabha, would be laying down his office at the end of this month. He has worked in an unbiased manner and has been giving advice after careful thought. Though he maintains a low profile, he is a sincere and hard-working officer. He never tried to impose his views on others. He has made extremely useful contribution to the work of televising the proceedings of this House which will always be remembered. We express great appreciation of the services rendered by him to the Lok Sabha.

I have great pleasure in announcing that Dr. R.C. Bhardwaj will be an Honourary Officer of the House. This we do in recognition of his services to the Lok Sabha. We wish him good health, a productive and meaningful life in future also.

Now, we shall have to make an alternative arrangement to look after the functions of the Secretary-General. I have already decided to ask Shri Surendra Nath Mishra, Senior Additional Secretary in the Lok Sabha Secretariat, to officiate as Secretary-General of the Lok Sabha. Necessary orders will be issued in due course.

Now the hon. Members may stand up as Vande Mataram will be played.

14.41 hrs.

NATIONAL SONG

The National Song was played

MR. SPEAKER : Wishing you all the best once again. I adjourn the House *sine die*.

14.43 hrs.

The Lok Sabha then adjourned sine die.